Government of India Ministry of Commerce and Industry Department of Commerce DIRECTORATE GENERAL OF FOREIGN TRADE

The Meeting NC/5/MEET/Jun/2021-22/03 Dated 08.07.2021 actually held on 09.07.2021 for the licensing year 2021-22 to consider the cases under Para 4.04 (a) (i) of FTP 2015-20, Duty Exemption Schemes (Chapter-4) through video conferencing, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT. The following officers were present:-

S. No.	Name of the representatives and their designation	Department
1.	Shri Kuldeep Singh, Asst. Director-I	O/o DC(MSME)
2.	Shri Ram Asrey Lal, Consultant	DGFT
3.	Shri J D Giri, Nominee	AEPC
4.	Shri Shaish Kumar, Consultant	DGFT
5.	Shri Manoj Kumar Meena, Dy. Director	DGFT

Minutes of Meeting No.NC/5/MEET/Jun/2021-22/03 Dated 08.07.2021

Case No.01	M/s. Shahi Exports Pvt. Ltd. (SPL)	
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00047432/AM22/Des-V	

Decision: M/s. Shahi Exports Pvt. Ltd.vide their application received on 21.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Pullover with Hood	1440	92 Percent Cotton 8 Percent	3225.60 Sq. mtrs.
(STYLE No 40186UB)	(Nos.)	Polyester Dyed	
Made of 92 Percent Cotton 8		Fleece Knitted Fabric	
Percent Polyester Dyed		GSM 363	
Fleece Knitted Fabric GSM 363		(Tolerance + or - 10%)	
and 97 Percent Cotton 3 Percent		97 Percent Cotton 3 Percent	864 Sq. mtrs.
Spandex Dyed		Spandex Dyed	_
Knitted Fabric GSM 400		Knitted Fabric GSM 400	
(Tolerance + or – 10%)		(Tolerance + or - 10%)	

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.02	M/s. Gokaldas Exports Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00116791/AM22/Des-V

Decision: M/s. Gokaldas Exports Ltd. vide their application dated 17/06/2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

	Details of Export List	Qty	Details of import item	Qty Recommended
	PUFFER PARKA (Women) (Style No. 144J0594) Made of 100% Polyester Woven Fabric (GSM 128+/- 10%), with Polyester Lining and Polyester Wadding.	10000 (Nos.)	100% Polyester Woven Coated Fabric, Width 57 Inches +/- 5% GSM 128 (Tolerance + or – 10%)	3.9273 Sq. Mtrs./Pc
			100% Polyester Twill Lining Fabric, Width 57 Inches +/- 5% GSM 94 (Tolerance + or – 10%)	3.14 Sq. mtrs./Pc
			100% Polyester Taffeta lining, Width 58 Inches +/- 5% GSM 45 (Tolerance + or – 10%)	6.28 Sq. mtrs./Pc
			100% Polyester Fleece Knitted Fabric, width 58 inches+/- 5% GSM 163 (Tolerance + or – 10%)	0.2917 Sq. mtrs./Pc

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.03	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00122158/AM22/Des-V

Decision: M/s. Shahi Exports Pvt. Ltd.vide their application received on 23.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP on the DGFT portal. The Committee considered the case as per agenda and went through the document attached in this case and found that firm has already obtained the advance license No.0511000755 dated 13.01.2021 and HQ. Fle No. HQRNORMSAPPLY00061994AM21. Therefore Committee decided that this case is not a prior fixation case and withdrawn the case from this agenda.

Case No.04	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00101834/AM22/Des-V

Decision: M/s. Shahi Exports Pvt. Ltd.vide their application received on 28.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Shorts (STYLE NO. 103652) made of 98%, Cotton 2% Elastane (Spandex) Dyed Woven Fabric, GSM 285 (Tolerance + or – 10%)	(Nos.)	98%, Cotton 2% Elastane (Spandex) Dyed Woven Fabric, GSM 285 (Tolerance + or – 10%)	187680 Sq. Mtrs.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.05	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00117082/AM22/Des-V

Decision: M/s. Shahi Exports Pvt. Ltd.vide their application received on 17.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Ladies Jacket Style	3075	98%, Cotton 2%, Elastane	7626 Sq. Mtrs.
No.344J2379) Made of 98%,	(Nos.)	Denim Woven Fabric,	
Cotton 2%, Elastane Denim		GSM 356 (Tolerance + or	
Woven Fabric, GSM 356		- 10%)	
(Tolerance + or - 10%)			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.06	M/s. Richa Global Exports Private Limited
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00102197AM22/DES-V

Decision: M/s. Richa Global Exports Private Limited vide their application dated 28.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Ladies Pullover of 60% Cotton, 40% Polyester Dyed	12630 (nos.)	40% Polyester Dyed Knitted Fabric, GSM 240	25260 Sq. Mtrs.
Knitted Fabric. GSM 240 & 56% Cotton, 38% Polyester, 6% Spandex Dyed Knitted Fabric. GSM 320 Style no. 214013641, 214013641P, 214013641W, 214013641X		56% Cotton, 38% Polyester, 6% Spandex Dyed Knitted Fabric. GSM 320	
Ladies Pullover of 71% Cotton, 15% Modal, 14% Polyester Dyed Knitted Fabric, GSM 250 & 60% Cotton, 40%,	5390 (nos.)	71% Cotton, 15% Modal, 14% Polyester Dyed Knitted Fabric, GSM 250	10780 Sq. Mtrs.
Modal Dyed Knitted Fabric, GSM 250 Style no. 214013666, 214013666P, 214013666W, 214013666xX		60% Cotton, 40%, Modal Dyed Knitted Fabric, GSM 250	Not recommended (as no justification provided for it's use)

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.07	M/s. BHARAT SILKS (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00118663AM22/DES-V

Decision: M/s. BHARAT SILKS (SPL) vide their application dated 19.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import	Qty
		item	Recommended
Ladies Full Sleeve Shirts made of 100%,	65000 (Nos.)	100%, Cotton	2.75 Sq. Mtrs/PC
Cotton Yarn Dyed Fabric, 135 GSM		Yarn Dyed	
(Tolerance + or - 10%)		Fabric, 135 GSM	
Style No.		(Tolerance + or –	
(1) A1787-0000		10%)	
(2) A1787-0001			
(3) A1787-0003			
(4) A1787-0004			
(5) A1787-0005			
(6) A1787-0006			
(7) A1787-0007			
Ladies Full Sleeve Shirts made of 100%,	9000	100%, Cotton	2.75 Sq. Mtrs/PC
Cotton Yarn Dyed Fabric, GSM 135	(Nos.)	Yarn Dyed	
(Tolerance + or - 10%)		Fabric. (GSM 135	
Style No.		+/- 10%)	
1) A2021-0000			
2) A2021-0001			
3) A2021-0002			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.08	M/s. Richa Global Exports Private Limited
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00102198/AM22/DES-V

Decision: M/s. Richa Global Exports Private Limited vide their application dated 28.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and decided to ask the firm for furnishing the following:-

- i) CAD with proper mentioning Export item Sl.No.
- ii) Image with proper mentioning Export item Sl.No.
- iii) Measurement chart with proper mentioning Export item Sl.No.

The case stands for deferred and re-listing.

Case No.09	M/s. Shahi Exports Pvt. Ltd. (SPL)	
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00121644/AM22/DES-V	
Decision: M/s Shahi Exports Pyt Ltd. vide their application dated 22.06.2021 has requested for prior		

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 22.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP on the DGFT portal. The Committee

considered the case as per agenda and went through the document attached in this case and found that firm has already obtained the advance license No.0510416003 dated 27.11.2020. Therefore Committee decided that this case is not a prior fixation case and withdrawn the case from this agenda.

Case No.10	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00040278/AM22/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 22.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Gents Jacket with Hood (Style No.MS13K301RN/XN) Made of 52%, Cotton 48% Polyester Dyed Fleece Knitted Fabric,	131590 (Nos.)	52%, Cotton 48% Polyester Dyed Fleece Knitted Fabric, GSM 270 (Tolerance + or – 10%)	247389.2 Sq. Mtrs.
GSM 270 and 56% Cotton 37% Polyester, 7% Spandex Dyed Knitted Fabric GSM 300 (Tolerance + or – 10%)		56% Cotton 37% Polyester, 7% Spandex Dyed Knitted Fabric, GSM 300 (Tolerance + or – 10%)	55267.8 Sq. Mtrs.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.11	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F.No. HQRNORMAPPLY00104894/AM22/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 02.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Shorts (Style No 104201) Made of 59%, Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven		59%, Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric, GSM 271 (Tolerance + or – 10%)	24388 Sq. Mtrs.
Fabric, GSM 271 and 95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric, GSM 230 (Tolerance + or – 10%)		95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric, GSM 230 (Tolerance + or – 10%)	1407 Sq. Mtrs.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.12 M/s. Shahi Exports Pvt. Ltd. (SPL)

Meeting No. NC/5/MEET/Jun/2021-22/03 F. No. HQRNORMAPPLY00121667/AM22/Des-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 22.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP on the DGFT portal. The Committee considered the case as per agenda and went through the document attached in this case and found that firm has already obtained the advance license No.0510416000 dated 27.11.2020. Therefore Committee decided that this case is not a prior fixation case and withdrawn the case from this agenda.

Case No.13	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F.No. HQRNORMAPPLY00046145/AM22/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 19.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee

approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Trouser (STYLE NO 103159) Made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 271 and 95% Nylon 5%	6160 (Nos.)	59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric, GSM 271 (Tolerance + or – 10%)	13736.8 Sq. Mtrs.
Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance + or – 10%)		95% Nylon 5% Elastane (Spandex) Dyed Woven Fabric GSM 230 (Tolerance + or – 10%)	4804.8 Sq. Mtrs.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.14	M/s. Afflatus International (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F.No. HQRNORMAPPLY00116569/AM22/DES-V

Decision: M/s. Afflatus International vide their application dated 17.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee

approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Girls Dress (Style no. 970432)	4715	80% Cotton, 20% Polyester	8961 Sq. Mtrs.
made of 80% Cotton, 20%	(Nos.)	Dyed Knitted Pile Fabric	•
Polyester Dyed Knitted Pile		GSM 220 (Tolerance + or –	
Fabric GSM 220 (Tolerance +		10%)	
or - 10%)			

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.15	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00121680/AM22/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 22.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP on the DGFT portal. The Committee considered the case as per agenda and went through the document attached in this case and found that firm has already obtained the advance license No.0510416005 dated 27.11.2020. Therefore Committee decided that this case is not a prior fixation case and withdrawn the case from this agenda.

Case No.16	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F.No. HQRNORMAPPLY00047359/AM22/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 21.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee

approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Pullover (STYLE No 40188UB) Made of 92% Cotton, 8% Polyester Dyed Fleece Knitted Fabric GSM	(Nos.)	92% Cotton, 8% Polyester Dyed Fleece Knitted Fabric GSM 363 (Tolerance + or – 10%)	3520 Sq. Mtrs.
363 and 97% Cotton 3% Spandex Dyed Knitted Fabric, GSM 400 (Tolerance + or – 10%)		97% Cotton 3% Spandex Dyed Knitted Fabric, GSM 400 (Tolerance + or – 10%)	1144 Sq. Mtrs.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.17	M/s. Gokaldas Exports Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00116666/AM22/Des-V

Decision: M/s. Gokaldas Exports Ltd. vide their application dated 17/06/2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee

approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
VEGAN LEATHER JACKET (MEN), STYLE 132J0453 Made of Faux Leather Face 100% Polyurethane, Back 100% Polyester Knitted Fabric	,	Faux Leather, FACE 100% Polyurethane, Back 100% Polyester Knitted Fabric, width 55 inches +/- 5%, GSM 348 (Tolerance + or –	3.00 Sq. Mtrs./PC
GSM 348, with Lining and Polyester Wadding (Tolerance + or – 10%)		10%) 100% Polyester Lining Fabric, Width 57 Inches +/- 5%, GSM 79 (Tolerance + or – 10%)	2.4613Sq. Mtrs./PC

100% Polyester Taffeta lining Fabric, Width 58 Inches +/- 5%, GSM 45 (Tolerance + or – 10%)	4.80 Sq. Mtrs./PC
100% Polyester Fleece Knitted Fabric, width 58 inches +/- 5%, GSM 157 (Tolerance + or – 10%)	0.6077 Sq. Mtrs./PC

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.18	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00121691/AM22/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 22.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP on the DGFT portal. The Committee considered the case as per agenda and went through the document attached in this case and found that firm has already obtained the advance license No.0511000760 dated 13.01.2021 and HQ File No.HQRNORMAPPLY00062007AM21. Therefore Committee decided that this case is not a prior fixation case and withdrawn the case from this agenda.

Case No.19	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00047426/AM22/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 21.05.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear before Norms Committee for Personal Hearing with sample for Style No.40226UB and 40186UB. The case stands for deferred and re-listing.

Case No.20	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00116712/AM22/Des-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 17.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP. The Committee considered the case as per agenda along with other relevant papers. As per CAD and other details in this case, the Committee approved the input output norms as under:

Details of Export List	Qty	Details of import item	Qty Recommended
Mens Shorts (STYLE No. 103652) made of 98%, Cotton, 2% Elastane (Spandex) Dyed Woven Fabric, GSM 285 (Tolerance + or – 10%)	(Nos.)	98%, Cotton, 2% Elastane (Spandex) Dyed Woven Fabric, GSM 285 (Tolerance + or – 10%)	40314.4 Sq. Mtrs.

Import of fabric is subject to pre-import condition and actual user constitution. Imported fabric shall be physically incorporated in the export products of the same Advance Authorization. Export product description should be declared in full including style number in shipping bill.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.21	M/s. Shahi Exports Pvt. Ltd. (SPL)
Meeting No. NC/5/MEET/Jun/2021-22/03	F. No. HQRNORMAPPLY00122155/AM22/DES-V

Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 23.06.2021 has requested for prior fixation of norms as per provision of Para 4.04 (a) (1) of FTP on the DGFT portal. The Committee considered the case as per agenda and went through the document attached in this case and found that firm has already obtained the advance license No.0510416001 dated 27.11.2020. Therefore Committee decided that this case is not a prior fixation case and withdrawn the case from this agenda.
